

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH
AT HYDERABAD

O.A.No.1296/93

Date of Order:18.10.93

B.Anjaiah

.. Applicant

VS.

1. The Superintendent of Post Offices,
Nalgonda Division, A.P.
2. The Director General, Department of
Posts, Dak Bhavan, Sansad Marg,
New Delhi - 1. .. Respondents

Counsel for the Applicant : Mr.Krishna Devan

Counsel for the Respondents: Mr.N.R.Devaraj

CORAM:

THE HON'BLE MR.JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE MR.R.RANGARAJAN : MEMBER (ADMN.)

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Copy to:-

1. The Superintendent of Post Offices, Nalgonda Division, A.P.
2. The Director General, Department of Posts, Dak Bhavan, Sansad Marg, New Delhi-1.
3. One copy to Sri. Krishna Devan, advocate, CAT, Hyd.
4. One copy to Sri. N.R. Devaraj, Sr. CGSC CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

Rsm/-

Judgment

[As per Hon'ble Mr.R. Rangarajan, Member(Administrative)]

Heard Sri Krishna Devan, learned counsel for the applicant and Sri N.R. Devaraj, learned counsel for the respondents.

2. The applicant was working as Postman in Nalgonda Head Post office. He was selected as Postal Assistant and sent for training at Hyderabad from 11-2-1991 to 3-5-1991. The applicant further submits that it is a non-residential training and he is not paid any TA or DA admissible to him. He prays for a declaration that he is entitled for full D.A. at the rates admissible, for the period of training which he underwent in Banjara Hills, Hyderabad, from 11-2-1991 to 3-5-1991.

3. A similar case has been dealt with in O.A. No. 692/93 wherein the OA was allowed. In view of the fact that this OA is already covered by the above Judgment dated 16-8-1993, we also allow this OA and direct R-1 to pay the DA as admissible to him for the period of training from 11-2-1991 to 3-5-1991. The time for compliance of this order is six months from the date of receipt of the same.

4. The OA is ordered accordingly at the admission stage. No costs.

(R. Rangarajan)
Member (Admn.)

(V. Neeladri Rao)
Vice-Chairman

Dated, 18th October, 1993.
Dictated in the open court.

sk/grh.

8/10/93
Dy. Registrar (Jd.)

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O.A/1296/93

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.P.T.TIRUVENGADAM:M(A)

Dated: 12/10/1993

ORDER/JUDGMENT:

M.A./R.A./C.A. NO.

in

O.A.No. 1296/93

T.A.No.

(W.S.P.)

Admitted and Interim directions
issued

Allowed.

Disposed of with directions

Dismissed.

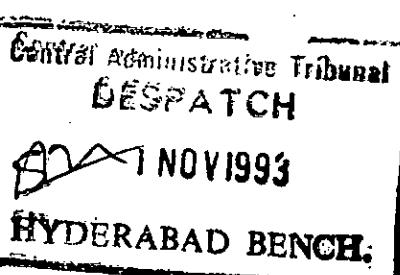
Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm



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